IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-350/ND/2017

In the matter of:

SE Investments Ltd

....PETITIONER

Vs.

KDP Infrastructure (P) Limited

... RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 15.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. P. Nagesh, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

:

Learned Counsel for the petitioner as well as for the Corporate Debtor are present. Ld. Counsel for the Corporate Debtor seeks some time to file rejoinder. Ld. Counsel for the petitioner states that Rejoinder is ready and an opportunity be given for filing the same during the course of the day. Taking into consideration the said representation as well as considering the Order dated 18.12.2017, one final opportunity is given to the Petitioner to file its Rejoinder today itself.

List on 23.1.2018.

(R. VARA

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 15.1.2018